| Written Answers to | | [23 March, 2020] | Unstarred Questions 341 | |
|--------------------|-------------|------------------|-------------------------|-------|
| 1 | 2 | | 3 | 4 |
| 35. | Lakshadweep | | 0 | 0 |
| 36. | Puducherry | | 2 | 0 |
| 37. | Ladakh | | 1 | 225 |
| | Total | | 2880 | 11829 |

Private investment in sports

3353. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the reasons as to why Government is not pushing private investment in sports;
- (b) the reasons why Government does not have any policy on Public Private Partnership (PPP) in the field of sports; and
- (c) the manner in which Government thinks that Corporate Social Responsibility (CSR) funds, as allowed under Companies Act, is sufficient for training and promoting sports in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) and (b) For forging collaborative partnership between Government and corporates for enhancing sports ecosystem, certain corporate houses are bringing soft skills such as management support and staff for harnessing sporting taient for excellence. In recent years, corporate houses have invested in sports like Cricket, Football, Hockey, Badminton, Kabaddi, Boxing to organize the sports leagues in these particular disciplines. Government has established National Sports Development Fund (NSDF) to mobilize resources from corporate, NGOs, individuals to augment funds for promotion and development of sports and it adds matching contribution in this fund.

Till date, contribution of ₹ 160.81 crore has been received from various donors, out of which ₹ 31.85 crore have been contributed from private companies and individuals.

This policy for collaboration of corporates and individuals for development oi sports is working out better than traditional PPP model.

(c) 'Sports' being a State subject, the responsibility of promotion and development of sports, rests with State Governments. Government of India supplements the efforts of State Governments to attain excellence in sports. There is a provision under Companies Act, 2013 that corpoiate entity may contribute under Corporate Social Responsibility (CSR) in National Sports De\elopment Fund (NSDF) and is utilized in enhancing the efforts of the Government by providing the dentified promising sportspersons and teams support of modern sports science, exposure abroad under experts of respective sports discipline, participation in International events/ competitions. At present, the funds contributed by companies under CSR to NSDF is not sufficient for training and promotion of sports across the country.

Sports infrastructure at village/ panchayat level

- †3354. SHRIMATI KANTA KARDAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government proposes to introduce any scheme for the development/improvement of basic infrastructure to promote sports at village/panchayat level in the country;
 - (b) if so, the details thereof; and
 - (c) if not, the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) and (b) 'Sports' being a State subject, the responsibility for development/improvement of basic infrastructure to promote sports at village/panchayat level in the country rests with the State/Union Territory Governments. Central Government supplements the efforts of the State/Union Territory Governments. There is no such proposal in this Ministry to introduce any scheme for the development/improvement of basic infrastructure to promote sports at village/panchayat level in the country. However, under the 'Utilization and Creation/Upgradation of Sports Infrastructure' vertical of the Khelo India Scheme this Ministry has sanctioned a Total of 179 sports infrastructure projects in various States/Union Territories of the country, including in rural areas.

(c) Does not arise.